

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 27.09.2012**

The meeting No.25/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.09.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.25/AM-13 dated 27.09.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :25/84-ALC3/2012

**MEETING DATE** : 27.09.2012

	<b>Case No.:3/19/84-ALC3/2012</b>	Party Name: FLOOR DECOR	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Rejected</b>
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1	HQ File :01/84/050/00135/AM13/	RLA File :10/24/040/00018/AM12/	Lic.No/Date:1010049775 01.06.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 28.08.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

2	Case No.:4/19/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Rejected
	HQ File :01/84/050/00136/AM13/	RLA File :35/24/040/00003/AM13/	Lic.No/Date:3510038573 15.06.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 28.08.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

3	Case No.:28/19/84-ALC3/2012	Party Name: GAURAV INTERNATIONAL	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Approved									
	HQ File :01/84/050/00160/AM13/	RLA File :05/23/040/00105/AM13/	Lic.No/Date:0510328494 27.06.2012										
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/81/2012-13/Hosy., dated 26.09.2012 as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Blouse (3/4 Sleeve) made of 97% Polyester 3% Spandex printed woven fabric, GSM-93+/-</td><td>8420 Nos.</td><td>97% Polyester 3% Spandex printed woven fabric, GSM-93+/-10%</td><td>2.80 Sq. meter per piece</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Blouse (3/4 Sleeve) made of 97% Polyester 3% Spandex printed woven fabric, GSM-93+/-	8420 Nos.	97% Polyester 3% Spandex printed woven fabric, GSM-93+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Blouse (3/4 Sleeve) made of 97% Polyester 3% Spandex printed woven fabric, GSM-93+/-	8420 Nos.	97% Polyester 3% Spandex printed woven fabric, GSM-93+/-10%	2.80 Sq. meter per piece									

10% (Style No.:32500/32500P)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	<b>Case No.:6/20/84-ALC3/2012</b>	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00183/AM13/	RLA File :05/24/040/00111/AM13/	Lic.No/Date:0510328799 03.07.2012	<b>Reject</b>
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

5	<b>Case No.:7/20/84-ALC3/2012</b>	Party Name: VEEKAY POLYCOATS LTD.	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00184/AM13/	RLA File :05/24/040/00120/AM13/	Lic.No/Date:0510328805 03.07.2012	<b>Reject</b>
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

6	<b>Case No.:11/19/84-ALC3/2012</b>	Party Name: JAGRIT POLYMERS PVT. LTD.	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00143/AM13/	RLA File :35/24/040/00002/AM13/	Lic.No/Date:3510038690 04.07.2012	Defer Date: 11.10.2012

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision alongwith details of import and export items taken in the similar case. The case has been decided to defer the case for re-listing on 11.10.2012.

7	<b>Case No.:25/19/84-ALC3/2012</b>	Party Name: FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00157/AM13/	RLA File :05/23/040/00129/AM13/	Lic.No/Date:0510329217 10.07.2012	Defer Date: 11.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 11.10.2012.			

8	<b>Case No.:8/20/84-ALC3/2012</b>	Party Name: SABPAM EXPORTS	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Rejected</b>
	HQ File :01/84/050/00185/AM13/	RLA File :05/24/040/00156/AM13/	Lic.No/Date:0510330614 25.07.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 03.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	<b>Case No.:12/22/84-ALC3/2012</b>	Party Name: RICHA & CO	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Approved</b>
	HQ File :01/84/050/00202/AM13/	RLA File :05/24/040/00155/AM13/	Lic.No/Date:0510330652 26.07.2012	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this			

case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/81/2012-13/Hosy., dated 26.09.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209632639	120 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	3.40 Sq. meter per piece
			90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	1.70 Sq. meter per piece
2.	Ladies Top made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209053630	1000 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	1.46 Sq. meter per piece
			90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	1.05 Sq. meter per piece
3.	Ladies Dress made of 100% Silk dyed woven fabric, GSM-34+/-10% (as shell) with 90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10% (as lining), Style No. C209605639	610 Nos.	100% Silk dyed woven fabric, GSM-34+/-10%	2.62 Sq. meter per piece
			90% Silk 10% Spandex dyed woven fabric, GSM-50+/-10%	2.00 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:2/25/84-ALC3/2012</b>	Party Name: SRF LIMITED	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Approved</b>
HQ File :01/84/050/00232/AM13/	RLA File :04/24/040/00080/AM13/	Lic.No/Date:0410138779	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION A-2398 and A-2821, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic fabrics, 840 Denier and above Polyester Fabric (EE), Dipped Belting Fabric, Rubberised Textile Fabrics.	1,25,000 Kgs.	Polyester Yarn	1,31,250 Kgs.
			V.P. Latex	8125 Kgs.
			Resorcinol	875 Kgs.
			Formaldehyde	1250 Kgs
			Bonding Agent (Grill Bond/ Casabond/Vulcabond-E/ Isobond PC45)	625 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:9/20/84-ALC3/2012</b>	Party Name: MANGLAM ARTS	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00186/AM13/	RLA File :05/24/040/00160/AM13/	Lic.No/Date:0510331848 13.08.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per amendment sheet issued by the CLA, New Delhi as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hand Embroidered Suzani fabric madeups Throws	286 Nos.	Hand Embroidered Suzani fabric madeups Throws	286 Nos.

(Assorted size) over dyed/ processed	(Assorted size) Textiles
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

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Case No.:1/25/84-ALC3/2012	Party Name: FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Approved	
HQ File :01/84/050/00231/AM13/	RLA File :05/23/040/00169/AM13/	Lic.No/Date:0510331891 14.08.2012		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of measurement & CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Guest towels S/2 made of 100% Linen woven fabric, GSM-165+/-10%, Size-15x22 inches (one set=02 pcs.)	3870 set	100% Linen woven fabric, GSM-165+/-10%	2476.800 Sq. meter
2.	Shams made of 100% Linen woven fabric, GSM-165+/-10%, Size-20x32 inches	17,730 Nos.	100% Linen woven fabric, GSM-165+/-10%	18,790 Sq. meter
3.	Runner made of 100% Linen woven fabric, GSM-165+/-10%, Size-18x108 inches	1140 Nos.	100% Linen woven fabric, GSM-165+/-10%	2086 Sq. meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				



13	<b>Case No.:8/25/84-ALC3/2012</b>	Party Name: SRG APPARELS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Defer Date: 25.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement, size and calculation sheet for each item of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.10.2012.			

14	<b>Case No.:1/21/84-ALC3/2012</b>	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00188/AM13/	RLA File :05/24/040/00190/AM13/	Lic.No/Date:0510332087 21.08.2012	Defer Date: 25.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was asked to furnish the details of net contents of input in export product. In reply, the applicant firm stated that it is 100% nylon yarn. However, applicant firm has not mentioned what will be weight of input in the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to intimate the weight of input in the export product alongwith CAD/CAM, measurement sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.			

15	<b>Case No.:2/21/84-ALC3/2012</b>	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:25/84-ALC3/2012 27.09.2012	<b>Status: Deferred</b>
	HQ File :01/84/050/00189/AM13/	RLA File :05/24/040/00187/AM13/	Lic.No/Date:0510332136 21.08.2012	Defer Date: 25.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not made available the sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product for consideration of the			



proposal. The case stands for re-listing on 25.10.2012.

16	<b>Case No.:5/25/84-ALC3/2012</b>		Party Name: STANFAB APPARELS PRIVATE LIMITED		Meet No/Date:25/84-ALC3/2012 27.09.2012		<b>Status:</b> <b>Deferred</b>																		
	HQ File :01/84/050/00235/AM13/		RLA File :04/24/040/00096/AM13/		Lic.No/Date:0410138992 21.08.2012		Defer Date: 25.10.2012																		
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not made available the sample and calculation sheet of the export product in support of their excessive requirement of fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample and calculation sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.																								
17	<b>Case No.:3/25/84-ALC3/2012</b>			Party Name: SRF LIMITED		Meet No/Date:25/84-ALC3/2012 27.09.2012		<b>Status:</b> <b>Approved</b>																	
	HQ File :01/84/050/00233/AM13/			RLA File :04/24/040/00014/AM13/		Lic.No/Date:0410139005 22.08.2012																			
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, taking cue from SION A-2821 and A-2398, as detailed below:-																								
	<table><tr><td>S.No.</td><td>Export Product</td><td>Export Quantity</td><td>Import item</td><td>Quantity allowed</td></tr><tr><td rowspan="5">1.</td><td rowspan="5">Polyester Tyre Cord fabric (DIPPED)</td><td rowspan="5">1,00,000 Kgs.</td><td>Polyester Chips (For industrial yarn)</td><td>1,05,000 Kgs.</td></tr><tr><td>Nylon cotton weft</td><td>305 Kgs.</td></tr><tr><td>V.P. Latex</td><td>6500 Kgs.</td></tr><tr><td>Spin finish oil</td><td>900 Kgs</td></tr><tr><td>Gril bond</td><td>500 Kgs.</td></tr></table>								S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Polyester Tyre Cord fabric (DIPPED)	1,00,000 Kgs.	Polyester Chips (For industrial yarn)	1,05,000 Kgs.	Nylon cotton weft	305 Kgs.	V.P. Latex	6500 Kgs.	Spin finish oil	900 Kgs	Gril bond
S.No.	Export Product	Export Quantity	Import item	Quantity allowed																					
1.	Polyester Tyre Cord fabric (DIPPED)	1,00,000 Kgs.	Polyester Chips (For industrial yarn)	1,05,000 Kgs.																					
			Nylon cotton weft	305 Kgs.																					
			V.P. Latex	6500 Kgs.																					
			Spin finish oil	900 Kgs																					
			Gril bond	500 Kgs.																					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.																									

18	Case No.:4/25/84-ALC3/2012	Party Name: MAHARANI OF INDIA	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: <b>Approved</b>											
	HQ File :01/84/050/00234/AM13/	RLA File :05/24/040/00193/AM13/	Lic.No/Date:0510332286 22.08.2012												
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this as detailed below:-														
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">1.</td><td rowspan="2">Blouse-Top Short Sleeve, Pepper Crystal Studs with 4mm and 6mm Acrylic Clawstones, crystal clear color with silver color metal backing (Style:0156980)</td><td rowspan="2">20,735 Nos.</td><td>4mm Acrylic Clawstone-crystal clear color with silver color metal backing</td><td>3964 Gross with accountability clause</td></tr> <tr> <td>6mm Acrylic Clawstone-crystal clear color with silver color metal backing</td><td>13,205 Gross with accountability clause</td></tr> </tbody> </table> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Blouse-Top Short Sleeve, Pepper Crystal Studs with 4mm and 6mm Acrylic Clawstones, crystal clear color with silver color metal backing (Style:0156980)	20,735 Nos.	4mm Acrylic Clawstone-crystal clear color with silver color metal backing	3964 Gross with accountability clause	6mm Acrylic Clawstone-crystal clear color with silver color metal backing
S.No.	Export Product	Export Quantity	Import item	Quantity allowed											
1.	Blouse-Top Short Sleeve, Pepper Crystal Studs with 4mm and 6mm Acrylic Clawstones, crystal clear color with silver color metal backing (Style:0156980)	20,735 Nos.	4mm Acrylic Clawstone-crystal clear color with silver color metal backing	3964 Gross with accountability clause											
			6mm Acrylic Clawstone-crystal clear color with silver color metal backing	13,205 Gross with accountability clause											

Case No.:3/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: <b>Differed</b>
HQ File :01/84/050/00190/AM13/	RLA File :05/24/040/00198/AM13/	Lic.No/Date:0510332416 23.08.2012	Defer Date: 25.10.2012

19	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm was asked to furnish the details of net contents of input in export product. In reply, the applicant firm stated that it is 100% nylon yarn. However, applicant firm has not mentioned what will be weight of input in the export product. Accordingly, the Committee after deliberations decided to ask the applicant firm to intimate the weight of input in the export product alongwith CAD/CAM, measurement sheet of the export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.</p>
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20	Case No.:6/25/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Deferred
	HQ File :01/84/050/00236/AM13/	RLA File :04/24/040/00109/AM13/	Lic.No/Date:0410139323 30.08.2012	Defer Date: 25.10.2012
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the following information/details in support of their proposal:-</p> <ul style="list-style-type: none"> <li>i) Detail specification, GSM and dimension of export and import items.</li> <li>ii) Manufacturing process indicating stage-wise wastage of major inputs with complete calculation of requirement of inputs for manufacture of each export item.</li> <li>iii) Consumption of all the inputs with corresponding production of export items for the three years duly certified by concerned Central Excise/Chartered Accountant.</li> </ul> <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 25.10.2012.</p>			

	Case No.:7/25/84-ALC3/2012	Party Name: SRF LIMITED	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: Approved
	HQ File :01/84/050/00237/AM13/	RLA File :04/24/040/00076/AM13/	Lic.No/Date:0410139336 30.08.2012	
	<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this</p>			

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case, taking cue from SION A-2821 and A-2398, as detailed below:-					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	Polyester Tyre Cord fabric (DIPPED)	10,00,000 Kgs.	Polyester Chips (For industrial yarn)	10,50,000 Kgs.	
			Nylon cotton weft	3050 Kgs.	
			V.P. Latex	65,000 Kgs.	
			Spin finish oil	9000 Kgs	
			Gril bond	5000 Kgs.	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

22	Case No.:9/25/84-ALC3/2012	Party Name: RADNIK EXPORTS	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00239/AM13/	RLA File :05/24/040/00227/AM13/	Lic.No/Date:0510335080 18.09.2012	Defer Date: 25.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.10.2012.			

23	Case No.:10/25/84-ALC3/2012	Party Name: NOORVEER CREATIONS PVT. LTD	Meet No/Date:25/84-ALC3/2012 27.09.2012	Status: <b>Deferred</b>
	HQ File :01/84/050/00240/AM13/	RLA File :05/24/040/00228/AM13/	Lic.No/Date:0510335212 20.09.2012	Defer Date: 25.10.2012
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 25.10.2012.			

## MANUAL AGENDA CASES

(24)

Case No.481	M/s S.A.S. International, Faridabad
NC 25/AM-13, dt. 27.09.2012	File No.01/84/162/295/AM-13/DES-V
Norms for Textiles Goods, Shawls, Scarves, Made-up and garments manufactured from Blended yarns containing Sheep Wool, Fine Animal Hair (Pashmina Wool) & wastage silk fibre.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the representation received from applicant firm. The ad-hoc norms once fixed by the Norms Committee are valid for two years. Applicant firm can avail this facility. The Committee deliberated on this issue and decided that animal hair cannot be allowed to be incorporated under the SION J-312. Further, the amendment in the SION cannot be done on the request of one applicant firm alone. The applicant firm is advised to approach the relevant export promotion council to examine this further.

(25)

Case No.482	M/s Tata International Ltd., Chennai
NC 25/AM-13, dt.27.09.2012	File No.01/84/50/306/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0410131144 dated 30.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O.M., dated 27.09.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Synthetic Upper for Shoes	3,00,000	Artificial PU Synthetic Leather	9,02,700 Sq. foot

	(Embroidered uppers of textile material)	Pairs		(@ 3.009 sq. ft. per pair)
			Non-woven fabric material	4,59,000 Sq. foot (@ 1.530 sq. ft. per pair)
			Chess fabric material	7,00,800 Sq. foot (@ 2.336 sq. ft. per pair)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.483	M/s East End Silk Pvt. Ltd.
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/319/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210153529 dated 13.01.2011	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided that representative (s) of applicant firm may come for personal hearing on any working thursday with prior intimation to the O/o DGFT. While coming for personal hearing, the technical person may also be present before NC who can substantiate the requirement of inputs explaining the case with supporting documents/samples etc.

(27)

Case No.484	M/s Meenakshi India Ltd., Chennai
NC 25/AM-13, dt. 27.09.2012	File No.01/84/102/589/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0410099371 dated 21.10.2008	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has claimed the requirement of fabric @ 3.11 sq. meter per piece for men's pant. The documents make available by the applicant firm are not sufficient to work out the requirement of fabric. Applicant firm has intimated that the export has already been done. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the measurement, CAD/CAM of

the export product with calculation of requirement of fabric @ 3.11 sq. meter per piece supported with the shipping documents reflected the above requirement for consideration of the proposal. The case stands for re-listing on 25.10.2012.

(28)

Case No.485	M/s Niyaz Apparels, Chennai
NC 25/AM-13, dt. 27.09.2012	File No.01/84/162/215/AM-09/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0410019299 dated 30.10.2001.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and considered the written request of applicant firm for extension of time for submission of requisite information/details. The Committee agreed with the request of applicant firm and defer the case for re-listing on 18.10.2012.

(29)

Case No.486	M/s J.D. Jones & Co. Pvt. Ltd., Kolkata
NC 25/AM-13, dt. 27.09.2012	File No.01/84/162/262/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210179510 dated 06.07.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the information/details for consideration of the proposal are still awaited from the applicant firm. Accordingly, Committee after deliberations decided to await the same and deferred the case for re-listing on 11.10.2012.

(30 )

Case No.487	M/s Jiwanram Sheoduttarai, Industries Ltd.
NC 25/AM-13, dt.27.09.2012	File No.01/84/50/154/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210133247 dated 03.11.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 25.10.2012.



(31)

Case No.488	M/s Indian Apparels, Gurgaon
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/378/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316753 dated 07.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Lady Tops made of 100% Polyester woven fabric, GSM-84+/-5%, Color: Turq Stone/ Mazz, Width-58", Style No.4354	4755 Nos.	100% Polyester woven fabric, GSM-84+/-5%, Color: Turq Stone/ Mazz, Width-58"	5706 Sq. meter (@ 1.20 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.489	M/s Indian Apparels, Gurgaon
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/379/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316752 dated 07.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Lady Top Crinkle Gauze SLVLS V Neck made of 100% Cotton woven fabric, GSM-80+/-5%, Width-49", Style No.6158	20,844 Nos.	100% Cotton Crinkle Gauze woven fabric, GSM-80+/-5%, Width-49", Various colors-Rose, Violet, Tropical, Green, Black, white	43,772.4 Sq. meter (@ 2.10 sq. meter per piece)
2.	Ladies Tank Top Printed Gauze Smocked neckline made of 100% Cotton woven fabric, GSM-80+/-5%, Width-49", Style No.6560	11,742 Nos.	100% Cotton Printed Gauze woven fabric, GSM-80+/-5%, Width-49", Item No.RM 100714-15	24,658.2 Sq. meter (@ 2.10 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.490	M/s Indian Apparels, Gurgaon
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/380/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.0510316754 dated 07.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rajneesh Kumar & Mr. Jamaluddin, present before the NC on behalf of the firm. Mr. Rajneesh Kumar presented the samples and explained the details of the case before the Committee. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Camisole made of 100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56",	5501 Nos.	100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56", Stamped	11,753.00 Sq. meter

	Stamped Batik print, Style No.9455		Batik print	
2.	Ladies Camisole made of 100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56", Textured Leopard print, Style No.6903	6290 Nos.	100% Rayon Printed woven fabric, GSM-110+/-5%, Width-56", Textured Leopard print	13,498.00 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.491	M/s Neo Corp International Ltd., Dhar
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/419/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.1110026880 dated 24.07.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 25.10.2012.

(35)

Case No.492	M/s Texstyles, Noida
NC 25/AM-13, dt. 27.09.2012	File No.01/84/50/125/AM-07/DES-V
Ratification of Input Output Norms against Advance Authorization No.0510183956 dated 02.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given requirement of inputs for each export product separately. According, the Committee after deliberations decided to ask the applicant firm to give the requirement of inputs in Appendix 11A of ANF alongwith measurement chart, CAD/CAM of export product for consideration of the proposal. The case stands for re-listing on 25.10.2012.

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